

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2004
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

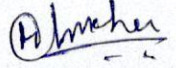
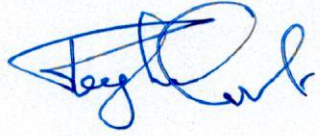
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES: M/s. Tresories Trades Pvt. Ltd.

V/s.

M/s. Club Cabana Recreation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 247(1A) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
	Manish Virkhan 1/b Divy Sheel Associates	Advocate for Petitioner	
	Raghav Gupta i/b Wadia Ghandy & Co. for Respondent Nos. 3 to 5	Advocate	
	Sagar Ghogre R.S. Bidkar i/b Kariyani & W. For Resp. Nos. 1 & 2		

ORDER

C.P. NO. 43/247(1A)/CLB/MB/2004

1. Ld. Counsel from both the sides are present. 

2. Since Ld. Counsels representing Petitioner and the Respondent have been newly appointed, therefore, pleadings are exchanged. Under the circumstances, matter is adjourned.

3. As per consent of both the sides, matter adjourned for next hearing on **2nd February, 2017.**

Dated 15.12.2016

sd/-

Shri M.K. Shrawat
Member (Legal)